



2026:AHC:22546-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. WRIT PETITION No. - 29232 of 2025

Ram Neet Nagpal And Another

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Sukesh Kumar
Counsel for Respondent(s)	:	G.A.

Court No. - 45

HON'BLE RAJIV GUPTA, J.

HON'BLE ACHAL SACHDEV, J.

1. Heard learned counsel for the petitioners, learned AGA for the State and perused the record.
2. Learned counsel for the petitioners has made a statement at the Bar that by lapse of time, the instant writ petition has been rendered infructuous, as such, he does not intend to further press this petition and seeks to withdraw it.
3. Learned AGA for the State could not dispute the aforesaid facts.
4. In view of the above, the instant writ petition is dismissed as having been rendered infructuous.

(Achal Sachdev,J.) (Rajiv Gupta,J.)

February 2, 2026

KU